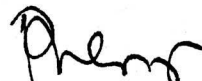



(1)

Coram : Hon'ble Mr. P.H. Trivedi : Vice Chairman
Hon'ble Mr. P.M. Joshi : Judicial Member

22.7.1987

Heard learned advocate Mr.K.K.Shah for the applicant.
The operation for ~~Retina~~ Retina has taken place in October, 1986
and no ground has been made out to show that the orders
of transfer to Jabalpur have been passed due to mala-fide
on the part of authorities who have issued the order.
The applicant has not been transferred on account of
any arbitrary action either. We therefore do not find *that*
any cause ~~have~~ been made out to admit the petition.
With this observation the application is dismissed.


(P.H.Trivedi)
Vice Chairman


(P.M.Joshi)
Judicial Member

Coram : Hon'ble Mr. P.H. Trivedi : Vice Chairman
Hon'ble Mr. P.M. Joshi : Judicial Member

22.7.87

Heard learned advocate Mr.K.K.Shah for the applicant.
The operation for Retina has taken place in October, 1986.
and no ground has been made ^{out to show that} ~~that~~ the orders of transfer
to Jabalpur have been ^{made by} ~~passed~~ due to medical on the
part of authorities who have issued the order. The
applicant has not been transferred on the account of ^{any} ~~any~~
arbitrary action either. We therefore do not find ^{out} ~~any~~
cause have been made, to admit the petition. With
this observation the application is dismissed.

P.H. Trivedi
(P.H.Trivedi)
Vice Chairman

P.M. Joshi
(P.M.Joshi)
Judicial Member

Rlyte